

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6125 of 2021

Anand Tanti @ Dabbu @ Anant Kumar Tanti

.... Petitioner

Versus

The State of Jharkhand

.... Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Ranjan Kr. Singh, Advocate

For the State : Ms. Snehlika Bhagat, Addl.P.P

Order No.02 Dated- 03.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Borio (J) P.S. Case No.295 of 2020 instituted under Sections 323, 448, 447, 504, 420, 467, 468, 120 B of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner has received Rs.20,000/- for preparing a forged certificate from the father of the informant on the pretext that he has talked to the Circle Officer, Sahibganj in the matter. It is submitted that the allegation against the petitioner is false. It is next submitted that the petitioner has been implicated in a fabricated case as one of the co-accused Raghunath Sharma has filed a case against the informant and his associates vide Borio (J) P.S. Case No.91 of 2017 corresponding to G.R. No.204 of 2017. It is further submitted that the petitioner had no knowledge about issuance of any residential certificate in his name and there is inordinate delay in lodging the F.I.R. as though the alleged certificate was issued on 27.09.2016 but the F.I.R. was lodged only on 11.10.2020. It is also submitted that the petitioner is no way concerned with the Circle Office, Sahibganj. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory

bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Sahibganj within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Sahibganj in connection with Borio (J) P.S. Case No.295 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/